(D) IL(K) 1907. GOVERNMENT OF EASTERN BENGAL & ASSAM.

REVENUE DEPARTMENT.

REVENUE-A.

October 1907.

Nos. 122-128.

Iastern Ecngal and Assam Land Registration (Amendment) Act, 1907.

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F. B. & J. S. F. O. (Fr-gr.) No. 781-9+15-25-2-1908.

REFERENCES TO	FORMER CASES.	
Department, date, and Nos., or File No. and year.	Brief Title of File.	GOVERNMENT OF EASTERN BENGAL AND ASSAM.
		REVENUE DEPARTMENT.
tev., A, August 1906, Nos. 79—87.	Bill to amend the Bengal Land Regis- tration Act, 1876.	
		REVENUE—A.
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B55-07.		No. 122.—Government Notification No. 8793C., dated the 30th July 1907.
REFERENCES TO	o Later Cases.	No. 123.—To the Board of Revenue, Eastern Benga and Assam; all Commissioners of Division and District Officers, and all Heads of
Department, date, and Nos.	Brief Title of File.	Departments, Nos. 9131-9175C., dated the 8th August 1907. No. 124To the Board of Revenue, Eastern Benga and Assam, No. 9367C., dated the 14th
1		August 1907. No. 125.—Enclosure. No. 126.—From the Beard of Revenue, Eastern Benga
•		and Assam, No. $\frac{527T}{2}$, dated the 5th September
	- 	1907. L. R. No. 127.—Government Notification No. 10802C., dated the 25th September 1907.
(To be continued on back, if necessary.)		No. 128.—To the Board of Revenue; Commissioner of Divisions, District Officers, and the Head of Departments, Nos. 11827—11871C., dated
PAPERS OTHER TH	HAN PROCEEDINGS.	the 23rd October 1907.
IPrinted.		
Notes and orders.		
IINot printed.		
Unimportant papers.		

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NOTES.

REVENUE—A, OCTOBER 1907.

Nos. 122-128.

Eastern Bengal and Assam Land Registration (Amendment) Act, 1907.

Registration of names in respect of revenue-free estates under the Eastern Bengal and Assam Land Registration (Amendment) Act, 1907.

Under-Secretary,

The Eastern Bengal and Assam Land Registration (Amendment) Act, 1907, was published in the Government Gazette of the 6th April 1907, over the signature of the Legal Remembrancer for general information, under section, 40 and 48 of the Indian Councils Act, 1861. But it does not appear that any action has yet been taken to bring the amended Act into force in this Province, as is required by sub-section (2) of section 1 of the said Act.

- (a) The Notification will apparently issue from the Revenue Department as was done by the Government of Bengal.
- (b) The date on which the amending Act [will come into force will probably be the same as the date of the Gazette in which the Notification will appear.

If thought necessary, the Notification may issue in consultation with the Legal Remembrancer.

2. As regards the publication of a Notification relating to registration of names in respect of revenuefree estates by trustees and executors, similar to the Bengal Government Notification No. 1422T.R., dated the 22nd June 1907, this must await the publication of the Notification referred to in paragraph I above. When this has been done, the Board may perhaps be consulted as to whether it is necessary to publish a similar Notification in this Province at once. It appears that the Bengal amending Act was brought into force on the 11th April 1906, but their Notification on this subject was published on the 26th June last, *i.e.*, more than one year after the Act came into force. It is not known what the special reasons were for delaying the publication of this Notification. It is not known what the special reasons were for delaying the publication of this Notification.

Chandra Kishore-26th July 1907.

We may send this to Legal Remembrancer first for favour of remarks.

S. N. D.-27th July 1907.

Legal Remembrancer.

Could you very kindly advise ?

28th July 1907.

C. TINDALL.

In this case, under the powers of section 1 (2) of the amending Act, the Notification under that section is necessary.

29th July 1907.

W. TEUNON.

Issue the draft Notification. Legal Remembrancer approves. Draft to the Board as to the trustees and executors for Chief Secretary's approval.

The Court of Wards Act is already in force under the General Clauses Act in the transferred districts. We must consider the question of the extension of the other Act (Court of Wards Amendment) to Goalpara, Sylhet, etc., to which the original Act has been extended as the General Clauses Act is not in force in Assam.

30th July 1907.

C. TINDALL.

[Notification No. 8793C., dated the 30th July 1907, published in the Eastern Bengal and Assam Gazette of 31st July 1907.]

Under-Secretary,

Draft to the Board submitted.

Chandrakishore-2nd August 1907.

S. N. D.-3rd August 1907.

Chief Secretary,

Draft submitted for approval. I much regret that office did not discover the need of a fresh Notification in the case of this Act earlier. Legal Remembrancer, however, says that in all probability no harm has been done.

The Court of Wards amended Act is, as the Legal Remembrancer has advised me, already under the General Clauses Act, in force but we must look up the point as to the Act being in force in Sylhet and Goalpara.

6th August 1907.

7th August 1907.

C. TINDALL. H. LEMESUBIEF.

[To the Secretary to the Board of Revenue, Eastern Bengal and Assam, No. 9367C., dated 14th August 1907.]

FROM tHE SECRETARY TO THE BOARD OF REVENUE, No. 527 ____, DATED 5th SEPTEMBER 1907.

Under-Secretary,

A draft Notification put up.

R. K. S.-10th September 1907.

A. K. Dhar-11th September 1907.

Legal Remembrancer,

The Notification follows the Bengal precedent. Please may we know whether it is in order? C. TINDALL. 15th September 1907.

Under-Secretary,

The Land Registration Act is not in force in the Assam Districts. The Notification may therefore issue-

"To notify that in all districts within the Province of Eastern Bengal and Assam wherein the said Act is in force, all trustees," etc. 18th September 1907.

W. TEUNON.

C. TINDALL.

Under-Secretary,

An amended Notification put up.

R. K. S.-20th September 1907.

A. K. Dhar-21st September 1907.

Chief Secretary,

Notification submitted for approval. In the 2nd paragraph the words "in charge of " have been inserted to make the wording conform to paragraph (1) of the form as amended by Legal Remembrancer.

21st September 1907.

(I should like to see the draft Notification in proof please. My eyes are not what they were. 21st September 1907. H. LEMESURIER.

Under-Secretary,

Proof of Notification below.

R. K. S.-24th September 1907.

A. K. Dhar-24th September 1907.

Chief Secretary,

For approval. 24th September 1907. 24th September 1907.

C. TINDALT. H. LEMESURIER.

[To the Board of Revenue, all Commissioners, etc., No. 11827-11871C., dated the 23rd October 1907.]

COVERNMENT OF EASTERN BENGAL AND ASSAM.

REVENUE DEPARTMENT.

REVENUE-A.

OCTOBER 1907.

Eastern Bengal and Assam Land Registration (Amendment) Act, 1907.

No. 122.

No. 8793C., dated Shillong, the 30th July 1907.

Notification by-The Government of Eastern Bengal and Assam.

IN exercise of the powers vested in him by sub-section (2) of section 1 of the Eastern Bengal and Assam Land Registration (Amendment) Act, 1907 (Eastern Bengal and Assam Act, I of 1907), the Lieutenant-Governor is pleased to declare that the said Act shall come into force on the 1st August 1907.

No. 123.

No. 9131-9175C., dated Shillong, the 8th August 1907.

Memo. by-The Under-Secretary to the Government of Eastern Bengal and Assam.

COPY forwarded to the Secretary to the Board of Revenue, all Commissioners of Divisions and District Officers, and all Heads of Departments, Eastern Bengal and Assam, for information.

No. 124.

No. 9367C., dated Shillong, the 14th August 1907.

From-The Officiating Chief Secretary to the Government of Eastern Bengal and Assam, To-The Secretary to the Board of Revenue, Eastern Bengal and Assam.

I AM directed to invite a reference to this Government Notification No. 8793C., dated the 30th July 1907, published at page 1065, Part II of the *Eastern Bengal* and Assam Gazette of the 31st July 1907, declaring that the Eastern Bengal and Assam Land Registration (Amendment) Act, 1907, should come into force from the 1st August 1907, and to enquire whether it is advisable to issue now a Notification in this Province, similar to the Bengal Government Notification No. 1422T.R., dated the 20th June 1907, a copy of which is enclosed, directing the trustees and executors in possession of estates or revenue-free properties to have their names and interests registered.

No. 125.

Extract from the Calcutta Gazette, dated June 26th, 1907.

No. 1422T.R., dated the 20th June 1907.

WHEREAS under Government Notification No. 1897L.R., dated the 9th April 1906, published at page 787, Part I of the *Calcutta Gazette* of the 11th idem, Bengal Act II of 1906, being an Act to amend the Land Registration Act, 1876, has come into force from the 11th April 1906, and whereas under section 38 of the Land

2 GOVT. OF EASTERN BENGAL AND ASSAM, OCTOBER 1907.

R. 125-128. Eastern Bengal and Assam Land Registration (Amendment) Act, 1907.

Registration Act, 1876 (Act VII of 1876), read with section 3, clause (6) of the Act, as amended by Act II (B.C.) of 1906, trustees and executors in possession of estates or revenue-free properties, are required to have their names and interests registered: —

In exercise of the powers conferred by section 39 of the Land Registration Act, 1876, the Lieutenant-Governor is pleased to notify that, in all districts within the provinces, subject to the Lieutenant-Governor of Bengal, all trustees and executors, being in possession of estates or revenue-free properties or of any interest therein, on the 11th April 1906, shall apply for the registration of their names and of the character and extent of their interests, under section 38 of the said Act, before the 31st December 1907, and that, in default of so applying, they will incur the penalties and disabilities provided by the Act. Applications must be made in a form, containing all the particulars required for the preparation of the registers prescribed by Part II of the Act, printed copies of which are obtainable on application to the Collector of the district.

No. 126.

No 527T.-L.R., dated Shillong, the 5th September 1907.

From-The Officiating Secretary to the Board of Revenue, Eastern Bengal and Assam, To-The Chief Secretary to the Government of Eastern Bengal and Assam.

WITH reference to Government Order No. 9367C., dated the 14th August 1907, and enclosure, on the subject of the Land Registration (Amendment) Act of 1907, I am directed to say that the Board think that a notification may now issue, similar to the one published by the Government of Bengal, and would suggest that the 31st March 1908 should be fixed as the limit before which trustees and executors in possession of estates or revenue-free properties, should have their names and interests registered.

No. 127.

No. 10802C., dated Shillong, the 25th September 1907: Notification by—The Government of Eastern Bengal and Assam.

WHEREAS under Government Notification No. 8793C., dated the 30th July 1907, published at page 1065, Part II of the *Eastern Bengal and Assam Gazetie* of the 31st July 1907, Eastern Bengal and As am Act, I of 1907, being an Act to amend the Bengal Land Registration Act, 1876, has come into force, with effect from the 1st August 1907, and whereas under section 38 of the Land Registration Act, 1876, [Act VII (B C.) of 1876], read with section ', clause (b) of the Act, as amended by Eastern Bengal and Assam Act, I of 1907, trustees and executors in charge of estates or revenue-free properties or of any interest therein, are required to have their names and interests registered :--

In exercise of the powers conferred by section 39 of the Bengal Land Registration Act, 1876, the Lieutenant-Governor is pleased to notify that, in all districts within the Province of Eastern Bengal and Assam, wherein the said Act is in force, all trustees and executors in charge of estates or revenue-free properties or of any interest therein, on the 1st August 1907, shall apply for the registration of their names and of the character and extent of their interests, under section 38 of the said Act, before the 31st March 1908, and that in default of so applying, they will incur the penalties and disabilities provided by the Act. Applications must be made in a form containing all the particulars required for the preparation of the registers prescribed by Part II of the Act, printed copies of which are obtainable on application to the Collector of the district.

No. 128.

No. 11827-11871C., dated Shillong, the 23rd October 1907.

Memo by-The Under-Secretary to the Government of Eastern Bengal and Assam.

COPY of this office Notification No. 10802C., dated the 25th September 1907, forwarded to the Board of Bevenue, Eastern Bengal and Assam, all Commissioners of Divisions and District Officers, and Heads of Departments, Eastern Bengal and Assam, for information in continuation of this office Memo No. 9131-9175C., dated the 8th August 1907.